

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 3
(IB)-137/ND/2021

IN THE MATTER OF:

Sandvik Asia Pvt. Ltd.

Vs.

India Global TradelinksPvt.Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Ms.ManviAdlakha,

Mr.DebarshiDutta

For the RP

: Mr.MohdNazim Khan, RP

Mr.Ravi, CS

For the Respondent

:

ORDER

Learned Counsel for the applicant states that the present Corporate Debtor is under CIRP vide order dated 12th September 2020. Learned Counsel for RP is present and states that the CIRP is still continuing and the present applicant has filed its claim. Learned Counsel for the applicant states that claim of this applicant has already been filed before the RP and it is confirmed by both the sides that present applicant is one of the member of CoC. In view of the above fact, the present application has become infructuous and is dismissed.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)